

State Grant sanctioned (Position as on 15-2-55) Rs.	
Punjab	1,40,666
Saurashtra	17,747
Rajasthan	28,468
Travancore Cochin	9,750
Uttar Pradesh	1,73,150
Tripura	3,150
West Bengal	1,79,320
TOTAL	14,23,142

In addition to the above a sum of Rs. 5 lakhs has been sanctioned to N.C.C. Directorate, Ministry of Defence, for conducting A.C.C. Camps, details of which are yet not available.

	5,00,000
GRAND TOTAL	19,23,142

SHRI M. VALIULLA: May I know the budgeted amount and the amount that remains to be spent in this year?

DR. K. L. SHRIMALI: A sum of one crore of rupees has been set apart in the first Five Year Plan to implement schemes of Youth Camps and Labour Service Camps by students. Out of this, a sum upto a maximum of Rs. 30 lakhs has been sanctioned for utilisation during 1954-55.

SHRI M. VALIULLA: How much has been given out of this one crore of rupees? Provision has been made for Rs. 30 lakhs but out of this how much has been spent?

DR. K. L. SHRIMALI: The hon. Member will find that information in the statement which has been laid on the Table of the House.

SHRI M. VALIULLA: The statement shows a figure of Rs. 14 lakhs and odd as on 15th February 1955. May I take it that it relates to the year 1954-55 or is it that it includes previous years also?

DR. K. L. SHRIMALI: We are still awaiting some information from the Defence Ministry to which certain sums were advanced.

SHRI M. VALIULLA: Is the Government receiving reports from the States regularly?

DR. K. L. SHRIMALI: Yes, we receive regular reports with regard to Youth Camps.

MR. CHAIRMAN: The questions are over.

WRITTEN ANSWERS TO QUESTIONS

CONTRABAND GOLD SEIZED IN 1954

1. **SHRIMATI VIOLET ALVA:** Will the Minister for FINANCE be pleased to state:

(a) the quantity of contraband gold seized during the year 1954;

(b) the names of places where such contraband gold was seized and the quantity seized at each place;

(c) the number of prosecutions launched for smuggling gold; and

(d) the manner in which the gold seized, was disposed of?

THE MINISTER FOR REVENUE AND DEFENCE EXPENDITURE (SHRI A. C. GUHA): (a) The quantity of gold seized by Customs Officers during the year 1954 was 98,472 tolas.

(b) The compilation of a list giving the names of all the places where gold was seized will involve time and labour out of proportion to the benefit likely to be achieved from such compilation. However, a statement "A" showing the names of places where over 100 tolas of gold were seized and the quantity of gold seized at each of those places is placed on the Table of the Sabha.

(c) The number of prosecutions launched for smuggling gold during this period is 29.

(d) The information is contained in the statement "B" which is placed on the Table of the Sabha.

STATEMENT "A"

Places where over 100 tolas of gold were seized in 1954 and quantity seized at each place

Name of place	Quantity of gold seized
	Tolas
Bombay (Town)	36,868
Bombay (Docks and Air Ports)	17,566
Belgaum	16,101
Hubli	200
Satarda Naka	100
Terelkhol Beat	110
Castle Rock	1,867
Ratnagiri	1,196
Calcutta (Town)	7,010
Calcutta (Docks Stream and Air Ports)	10,509
Banpur Land Customs Station (West Bengal)	144
Bongaon Land Customs Station (West Bengal)	184
Barmer Land Customs Station (Rajasthan)	217
Jodhpur Air Port	121
Attari Road Land Customs Station (East Punjab)	396
Palam Air Port	167
Agartala Air Port (West Bengal)	243
Kaisampat (Manipur)	103
Reshyambagan (Tripura)	120
Ashram choumohoni (Tripura)	186
Ahmedabad Civil Aerodrome	122

STATEMENT "B"

Manner in which gold seized during 1954 was disposed of

	Tolas
Quantity of gold seized	98,472
Quantity of gold confiscated out of the gold seized	63,798
Quantity of gold released on payment of fine and duty out of the gold seized	149
Quantity of gold released without penal action out of the gold seized	322
Quantity of gold under adjudication out of the gold seized	34,352

NOTE.—1. The statement excludes seizures made by Bombay Land Customs staff in December 1954, as figures of these are not readily available.

2. Seized gold is sent to the Mint or local office of the Reserve Bank of India for custody if the quantity is large.

भारत में तम्बाकू और तम्बाकू की बनी हुई वस्तुओं की खपत

२. श्री एन० एस० चौहान : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि वित्तीय वर्ष १९५१-५२, १९५२-५३ व १९५३-५४ में से प्रत्येक में निम्नलिखित पदार्थों की किस मात्रा में भारत के आंतरिक उपभोग में खपत हुई :

(i) सिगरेट ;

(ii) बीड़ी, चुरट व सिगार ; और

(iii) खाना व पीने का तम्बाकू ?

†[CONSUMPTION OF TOBACCO AND TOBACCO PRODUCTS IN INDIA

2. SHRI N. S. CHAUHAN: Will the Minister for FINANCE be pleased to state the quantity of the following articles consumed internally in India, during each of the financial years, 1951-52, 1952-53 and 1953-54:—

(i) cigarettes;

(ii) biris, cheroots and cigars; and

(iii) chewing and smoking tobacco?]

राजस्व तथा प्रतिरक्षा व्यय मंत्री (श्री ए० सी० गुहा) : खपत के आंकड़े उपलब्ध नहीं हैं, किन्तु केन्द्रीय उत्पादन शुल्क चुकाने पर कारखानों और माल-गोदामों से दश में खपत के लिए निकाले गये तम्बाकू और उसकी बनी चीजों के परिमाण तथा बाहर से मंगायें गये तम्बाकू और उसकी बनी चीजों के परिमाणों के आधार पर अनुमान किया जाता है कि उक्त अवधियों में भारत में संलग्न सूची में दिये गये परिमाणों में तम्बाकू और उसकी बनी चीजों की खपत हुई। [द्विखण्ड परिशिष्ट ६, अनुबन्ध संख्या १]

†English translation.